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THE DALMIA DADRI CEMENT LIMITED (ACQUISITION AND TRANSFER OF  
UNDERTAKINGS) AMENDMENT ACT, 2006

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NO. 3 OF 2007

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[29th December, 2006]

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An Act to amend the Dalmia Dadri Cement Limited (Acquisition and  
Transfer of Undertakings) Act, 1981.  
BE it enacted by Parliament in the Fifty-seventh Year of the Republic  
of India as follows:-

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Short title.

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1. Short title.- This Act may be called the Dalmia Dadri Cement Limited  
(Acquisition and Transfer of Undertakings) Amendment Act, 2006.

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Amendment of section 9 of Act 31 of 1981.

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2. Amendment of section 9 of Act 31 of 1981.- In section 9 of the  
Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings)  
Act, 1981, for the words "do in relation to its undertakings", the  
words, letters, figures and brackets "do in relation to its  
undertakings, including the power to dispose off the assets of the  
undertakings of the Company vested upon it, by the notification of the  
Government of India, in the Ministry of Industry (Department of  
Industrial Development) number S.O. 502(E), dated the 23rd June, 1981,  
under sub-section (1) of section 6, if such disposal of the assets is  
considered necessary by the Cement Corporation due to legal or  
financial considerations" shall be substituted.

K. N. CHATURVEDI,  
Secy. to the Govt. of India.

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